CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Review Petition No. 12/RP/2021 in **Petition No. 167/TT/2020**

: Review Petition No. 12/RP/2021 seeking review of the order Subject

dated 11.2.2021 in Petition No. 167/TT/2020.

Date of Hearing : 20.7.2021

Shri P. K. Pujari, Chairperson Coram

> Shri I. S. Jha, Member Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents Madhya Pradesh Power Management Company Ltd. and 10

others

Parties Present Ms. Swapna Seshadri, Advocate, PGCIL

Shri Manoj Dubey, Advocate, MPPMCL

Shri S. S. Raju, PGCIL Shri D. K. Biswal, PGCIL Shri Ved Rastogi, PGCIL Shri A. K. Verma, PGCIL

Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

- Learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of the Commission's order dated 11.2.2021 in Petition No. 167/TT/2020 on a limited issue of double deduction of excess Initial Spares from the Additional Capital Expenditure (ACE) of 2016-17.
- In response to Commission's query as to whether it is a calculation error by the Petitioner or the Commission, learned counsel for the Review Petitioner submitted that inadvertently the Petitioner while filing the Form-7 along with the petition, claimed ACE after deduction of the excess Initial Spares. However, the Commission also deducted the excess Initial Spares from the ACE while truing up the tariff of the 2014-19 tariff period, hence the double deduction.
- After hearing the learned counsel of the Petitioner, the Commission admitted the Review Petition and directed to issue notice to the Respondents.



- 5. The Commission directed the Review Petitioner to serve copy of the Review Petition on the Respondents at the earliest. The Respondents are directed to file their reply by 20.8.2021 with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 31.8.2021. The Commission directed that due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.
- 6. The Review Petition shall be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)